

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)**

NO.HC.VII-345/2012/ 2507 /A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abhijit Bhattacharyya,  
District & Sessions Judge, Dima Hasao.

Dated 21 July, 2020

Sub:- **Earned leave.**

Ref:- Your Memo No. DJ/DH/I-1/2020/1413/Estt Date 21.07.2020

Sir,

With reference to the above, I am directed to inform you that your prayer for 3 (three) days Earned Leave w.e.f. 22.07.2020 to 24.07.2020 (sufficing 25.07.2020 and 26.07.2020) along with permission to leave headquarter, with your official vehicle, at your own cost, from the late afternoon of 21.07.2020 (after completion of Court works) till the morning of 27.07.2020, has been granted, subject to submission of duly filled in leave application in prescribed format and copy of Leave Admissibility Report from the office of the Principal Accountant General (A&E), Assam, Guwahati along with adherence to lockdown protocols. The Civil Judge cum Assistant Sessions Judge, Dima Hasao and in her absence the next senior most Judicial officer at the station will remain in charge of your Court and office during your absence. Further, your prayer for cancellation of your earlier prayer for casual leave for two days on 27.07.2020 and 28.07.2020 vide letter No. DJ/DH.I-2020/1407/Esstt. Dated 18.07.2020, has been accepted.

Yours faithfully,

sd/-

**JT. REGISTRAR (VIGILANCE)**

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Memo NO.HC.VII-345/2012/ 2508 - /A, dated 21.7.2020

Copy to:-

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Project Manager, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

Rdso